

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 14 of 2014 and IA Nos. 19 of 2014, 34 of 2014 & 58 of 2014**

**Dated: 18<sup>th</sup> February, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Bharat Petroleum Corporation Ltd. .... Appellant (s)  
Sabarmati Gas Ltd. & Ors. ... Respondent (s)**

**Versus**

**Counsel for the Appellant (s): Mr. Rajat Nayet**

**Counsel for the Respondent(s): Mr. Gopal Jain, Senior Adv.,  
Mr. Piyush Joshi,  
Ms. Sumiti Yadava for R-1  
Mr. Ramji Srinivasan, Sr. Adv.,  
Mr. Ankit Jain,  
Mr. Sudeep Dey,  
Ms. ITE Agarwal for GAIL**

**ORDER**

Instead of passing any order in the I.A., we deem it appropriate to hear the main Appeal itself.

Accordingly, we have heard both the parties in the main Appeal for sometime.

It is noticed that reply has not yet been filed by the Respondent in the main Appeal. The learned Senior counsel for the Respondent is directed to file reply in the main Appeal on or before 10<sup>th</sup> March, 2014 after serving copy on the other side.

Post the main Appeal for further hearing on **14<sup>th</sup> March, 2014 at 2.30 p.m.**

**(Nayan Mani Borah)  
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)  
Chairperson**